

**BEFORE THE NATIONAL GREEN TRIBUNAL,  
EASTERN BENCH AT KOLKOTA  
ORIGINAL APPLICATION (O.A.) No. 52 OF 2024**

IN THE MATTER OF:

Biranchi Narayan Dash & Others ... APPLICANTS/PETITIONERS

VRS

Union of India & OTHERS

.....RESPONDENTS

**INDEX**

<b>S.NO.</b>	<b>PARTICULARS</b>	<b>PAGES</b>
1.	<b>Rejoinder Affidavit filed by the Applicant</b>	1-4
2.	<b><u>ANNEXURE-1</u></b> Order dated 10/12/2020 of the High Court in the matter of W.P. (C) No. 29891 of 2020	5
3.	<b><u>ANNEXURE-2</u></b> Order dated 29/03/2022 of the High Court in the matter of W.P. (C) No. 29891 of 2020	6
4.	<b><u>ANNEXURE-3</u></b> Order dated 29/03/2022 of the High Court in the matter of W.P. (C) No. 32482 of 2020	7
5.	<b><u>ANNEXURE-4</u></b> Supreme Court Judgement dated 29/11/2022 in the matter of 35874 of 2022	8-9
6.	<b><u>ANNEXURE-5</u></b>	10

	Order of Hon'ble High Court of Orissa in the matter of RVWPET 382 OF 2022 dated 17/02/2023	
7.	<b><u>ANNEXURE-6</u></b> Letter of Tehsildar dated dated 27/09/2018	11
8.	<b><u>ANNEXURE-7</u></b> Case record of Sub-collector dated 26/06/2023	12-20
9.	<b><u>ANNEXURE-8</u></b> Satellite Photos of the land in question	21-25
10.	<b><u>ANNEXURE-9</u></b> Photos of the land in question	26-28

**Through**

*Biswaranjan Paramguru*

**BISWARANJAN PARAMGURU**

**ADVOCATE**

Counsel for Applicant

Sudarshan Vihar, Khordha, Odisha

Mobile No. 7982055330

Email:- [paramguru.biswa@gmail.com](mailto:paramguru.biswa@gmail.com)

Place:- Odisha

Date: 16.01.2025

**BEFORE THE NATIONAL GREEN TRIBUNAL, EASTERN BENCH**

**AT KOLKOTA**

**ORIGINAL APPLICATION (O.A.) No. 52 OF of 2024**

IN THE MATTER OF:

Biranchi Narayan Dash & Others ... APPLICANTS/PETITIONERS

VRS

Union of India & OTHERS .....RESPONDENTS

**REJOINDER AFFIDAVIT FILED BY APPLICANT**

1. That I am one of the Applicant in this Original Application and I am authorised by others to swear this Affidavit and I am fully conversant with the facts and circumstances of this Rejoinder Affidavit.

2. That, All paras of Counter affidavit is specifically denied & all its corresponding paras of the Original Application are reiterated to be true and correct.

3. That in Annexure-1 to 3, orders of Hon'ble High Court is Annexed. From the Supreme Court Order at Annexure-4, it is evident that both the petitions filed before Hon'ble High Court are different and Review Petition was preferred by Petitioner before Hon'ble High Court where the

Respondents told Hon'ble High Court that they have finalised another place for construction of OAV. **Please Vide Annexure-5** (But in reality, they constructed OAV in the same land in question.

4. That, the Revenue Inspector in its report, said that the land in question is full of trees and mountain. So, the Construction of OAV not feasible. **(Please vide Annexure-6)**

5. Moreover, in its Counter Affidavit, the Respondents failed to submit any document wrt the Sabik Record of the Land in Question as on 25.10.1980.

6. That, it is clear from the Satellite Maps and photos, the land in question is full of trees and mountains. And it is Forest in true sense. (Please Vide Annexure-7&9)

In the facts and circumstances stated above, kindly allow the Original Application.

Dated 16/01/2025

Biswaranjan Paramguru

Cuttack

Advocate

BEFORE THE NATIONAL GREEN TRIBUNAL, EASTERN BENCH  
AT KOLKOTA

ORIGINAL APPLICATION (O.A.) No. 52 OF of 2024

IN THE MATTER OF:

Biranchi Narayan Dash & Others ... APPLICANTS/PETITIONERS

VRS

Union of India & OTHERS .....RESPONDENTS

AFFIDAVIT

No 168  
16/1/25



I, Biranchi Narayan Dash, S/o. Bipra Charan Dash, Niladripur, mahipur, Dist-nayagarh, odisha, Mahipur g.p. PIN:752094 do hereby solemnly affirm and declare as under:

1. That I am one of the Applicant in this Original Application and I am authorised by others to swear this Affidavit and I am fully conversant with the facts and circumstances of this Rejoinder Affidavit.
2. That, I state that, I have read and understood the contents of this Rejoinder Affidavit which have been drafted under my instructions and I state that the contents of the same are true to the best of my knowledge

**ATTESTED**  
*Prakash Chandra Tribhary*  
Prakash Chandra Tribhary  
Notary, Khordha

and belief, and have been read over and explained to me in my vernacular language.

Biswanchi Narayan Dash

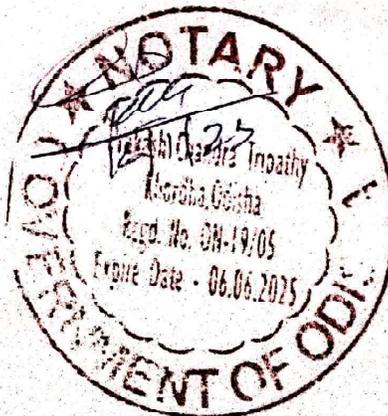
DEPONENT

**VERIFICATION**

Verified on <sup>16</sup>~~14~~/10/2025 that the contents of the abovementioned affidavit are true and correct to the best of my knowledge and belief. No part of it is false and nothing material has been concealed therefrom.

Biswanchi Narayan Dash

DEPONENT



# Annexure-1

02. 10.12.2020

Mr. Pratik Dash, Advocate : For the Petitioners  
Mr. A.R. Dash, Addl. Govt. Advocate : For O.Ps.-State

## **ORDER**

The Court is convened through Video Conferencing mode.

Learned counsel for the petitioners shall serve extra copies of the writ petition along with annexures on Mr. A.R. Dash, learned Additional Government Advocate for the opposite parties-State within a week.

As prayed for by learned counsel for the petitioners, list this matter on 06.01.2021 along with W.P.(C) No.32482 of 2020.

***(Biswanath Rath)***  
**Judge**

***(Mohammad Rafiq)***  
**Chief Justice**

## IN THE HIGH COURT OF ORISSA AT CUTTACK

W.P.(C). No. 29891 of 2020 **Annexure-2***Golapa Nayak and others* .... *Petitioners*

Mr. S.A. Pattnaik, Advocate

-versus-

*State of Orissa and others* .... *Opposite Party*

Mr. P.K. Muduli, AGA

**CORAM:**  
**THE CHIEF JUSTICE**  
**JUSTICE R. K. PATTANAİK**

**ORDER**  
**29.03.2022**

**Order No.**

06. 1. From Para-11 of the counter affidavit, it appears that the dispute raised in the present petition is about a suitable location for the construction of an Adarsha Vidyalaya in Nuagaon. In response to the notice issued in the present petition, a reply has been filed by the Opposite Party- State. In Para-11, it is explained how the selected spot of Mouza Nuagaon and Ambajhari have been now properly verified by the Site Selection Committee and found suitable for construction of the Adarsha Vidyalaya.
2. Learned counsel for the Petitioner states that earlier this very site was rejected for having a large number of trees. However, now that the Site Selection Committee has found the site suitable and it is up to the State to make it feasible for a School to come up on the site.
3. No further directions are called for. The petition is disposed of.

**(Dr. S. Muralidhar)**  
**Chief Justice**

**(R. K. Pattanaik)**  
**Judge**

**IN THE HIGH COURT OF ORISSA AT CUTTACK**

**W.P.(C). No. 32482 of 2020**

**annexure-3**

*Surdarshan Sitha and others* .... *Petitioners*

None

*-versus-*

*State of Orissa and others* .... *Opposite Party*

Mr. P.K. Muduli, AGA

Mr. P.K. Parhi, ASGI

Mr. N.N. Satapathy, Standing Counsel

For School & Mass Education Deptt.

**CORAM:  
THE CHIEF JUSTICE  
JUSTICE R. K. PATTANAİK**

**ORDER  
29.03.2022**

**Order No.**

06. 1. In view of the order passed by this Court in W.P.(C). No. 29891 of 2020, the present writ petition is also disposed of.
2. The interim order passed earlier, stands vacated.

*(Dr. S. Muralidhar)*  
*Chief Justice*

*(R. K. Pattanaik)*  
*Judge*

S. Behera

ITEM NO.26

COURT NO.8

SECTION XI-A

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

**SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 35874/2022**

(Arising out of impugned final judgment and order dated 29-03-2022 in WP(C) No. 32482/2020 passed by the High Court of Orissa at Cuttack)

**SURDARSHAN SITHA & ORS.**

Petitioner(s)

**VERSUS**

**STATE OF ORISSA & ORS.**

Respondent(s)

( IA No.174365/2022-CONDONATION OF DELAY IN FILING and IA No.174367/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.174368/2022-EXEMPTION FROM FILING O.T. )

Date : 29-11-2022 This petition was called on for hearing today.

**CORAM :**

**HON'BLE MR. JUSTICE SANJIV KHANNA  
HON'BLE MR. JUSTICE M.M. SUNDRESH**

**For Petitioner(s)**

Mr. Ninad Laud, Adv.  
Mr. Piyush Beriwal, AOR  
Mr. Anjuman Tripathy, Adv.  
Ms. Divya Srivastava Adv.  
Mr. Piyush Beriwal , AOR  
Mr. Ivo D'Costa, Adv.  
Mr. Gajendra Singh Negi, Adv.

**For Respondent(s)**

**UPON hearing the counsel the Court made the following  
O R D E R**

Learned counsel for the petitioners states that the assertions and issues raised in the Writ Petition preferred by the petitioners

before the High Court was different from the issue raised and decided in Writ Petition (C) No. 29891 of 2020 titled "*Golapa Nayak and Others vs. State of Orissa and Others*". The petitioners claim

Signature Not Verified

Digitally signed by  
BABIT K. PANIGRAHI  
Date: 2022.12.01  
19:34:31 IST  
Reason: [S]

X

and place reliance on the letter of the Tahsildar dated 10.01.2018 and the revenue records and Khatian Schedule- I Form No- 39 A.

After some hearing, learned counsel for the petitioners seeks permission to withdraw the present special leave petition with liberty to approach the High Court by way of an review petition.

Taking the statement on record, the special leave petition is dismissed as withdrawn with liberty as prayed. However, we clarify that we have not made any comments on the merit of the review petition, which, if filed, would be considered and decided in accordance with law. The petitioner would be, however, at liberty to impugn the order dated 29.03.2022, if required and necessary, in the subsequent proceedings before this Court.

(BABITA PANDEY)  
COURT MASTER (SH)

(KAMLESH RAWAT)  
COURT MASTER (NSH)

## Annexure-5

## IN THE HIGH COURT OF ORISSA AT CUTTACK

RVWPET No. 382 of 2022

*Sudarshan Sitha and others* .... *Petitioners*

Mr. Satyabrata Mohanty, Advocate

*-versus-**State of Odisha and others* .... *Opposite Parties*

Mr. P.M. Pattajoshi, Standing Counsel for S&amp;ME Department

Mr. Bhabani Shankar Rayaguru, CGC for OP Nos.2 &amp; 3

**CORAM:**  
**THE CHIEF JUSTICE**  
**JUSTICE R. K. PATTANAİK**

Order No.

**ORDER**  
**17.02.2023**

02. 1. Mr. P.M. Pattajoshi, learned Standing Counsel appearing for the School & Mass Education Department has handed over a written instruction dated 17<sup>th</sup> February, 2023 of the Additional District Education Officer, Nayagarh stating that the construction of the Odisha Adarsh Vidyalaya, Nuagaon has been finalized in another place of Nuagaon Block.
2. In that view of the matter, no further directions are called for. The order dated 29<sup>th</sup> March, 2022 passed by this Court in W.P.(C) No.32482 of 2020 does not require to be reviewed in view of the above clarification.
3. Accordingly, the review petition is disposed of.

**(Dr. S. Muralidhar)**  
**Chief Justice**

**(R. K. Pattanaik)**  
**Judge**

## Annexure -6

- 26 -

**ANNEXURE - 6**

**OFFICE OF THE REVENUE INSPECTOR, NUAGAON**

Letter no.....234.....dtd.....05/10/2018

To

The Thasildar, Nuagaon

Sub:-Regarding demarcation of Govt.Land selected for construction of  
Odisha Adarsha Vidyalaya, Nuagaon.

Ref:-Tahsil office letter no.2566 dt 27/09/2018

Sir,

With reference to the subject cited above I am to inform you that as per instruction I proceeded to the proposed following site for construction of Odisha Adarsha Vidyalaya at Nuagaon with Sri Sanjaya Kumar Pradhan, Amin deputed for the purpose of demarcation of the land in presence of JE, PWD Nuagaon.

During demarcation it is found that only an area of Ac.3.30 dec is available in stead of Ac.10.40dec in the proposed site, the rest area of Ac7.10dec is full of trees and mountain. So the Executive Engineer, PWD, Nayagarh stated that the proposed land is not a suitable patch for construction of Odisha Adarsha Vidyalaya at Nuagaon.

This is for your kind information and necessary action .

Land Schedule :-

MOUZA:-Nuagaon

Khatano.-187

Plot no.-01

Kissam.-PARBAT-1

AREA:-Ac 3.30 dec out of the proposed area Ac 10.40 dec

yours faithfully

05/10/2018  
R.I. NUAGAON  
REVENUE INSPECTOR  
NUAGAON

*Amin*  
Amin  
5.11.2018

*09.10.2018*  
Public Information Officer,  
O/o the Thasildar, Nuagaon

Name of the Tahasil - Nuagoan  
Name of the village - Nuagoan

Name of the Police station - Nuagoan  
Name of the District - Nayagarh

*Alienation Case Record No-01/2020*

Date	Order of the Officer	Remarks
1	2	3

*05/08/2020*

The Case Record is opened today on the basis of the letter No. 1435/Rev. dt.25.09.2020 of Dy. Collector, (Rev.) Collectorate, Nayagarh. It reveals from the letter that the site selection proposal for construction of Odisha Adarsha Vidyalaya at Nuagoan (which has been submitted to Dist. Office Vide This Office letter No. 1732/ dt.25.08.2020) have been approved by the Site Selection Committee.

An area of Ac.7.24dec. out of the proposed land is Parbat-I in Kissam which needs change of its classification before submission of Alienation Case Record to the Collector, Nayagarh for approval.

Hence the D.A. Revenue Section is hereby directed to start a Revenue Misc Case for change of classification of the following Schedule of Govt. Land from Parbat-I to Patita under Abada Ajogya Anabadi khata to Abada Jogya Anabadi Khata which was selection for construction of Odisha Adarsha Vidyalaya, Nuagoan.

**Land Schedule :-**

Mouza	Khata No	Plot No	Area	Kisam
1	2	3	4	5
Nuagoan	187	1	Ac.7.24	Parbat-I
Ambajhari	137	101	Ac.3.62	Gharabari

Put up after change of classification.

Dictated.

*[Signature]*  
Tahasildar, Nuagoan

*[Signature]*  
Tahasildar, Nuagoan.



**Prepared**

*[Signature]*  
14/08/2020

**Examined and found to be a true copy. Folios Correctly assessed. Satmpa properly paid.**

*[Signature]*  
19/8/20  
Head Computing Clerk

**True Copy**

*[Signature]*  
23.08.2020  
Section Officer

25/11/22

The case record is put up today after disposal of W.P. (C) bearing No. 32482/2020, W.P.(C) (PIL) bearing No. 29891/2020 and NGT bearing No. 36/2022.

On verification of the Revenue Misc Case Record bearing No. 01/2020 it is found that the proposal for change of classification of following Govt. land in Mz- Khamada from Abada Ajogya Anabadi Khata with kissam Parbat -I to Abada Jogya Anabadi Khata with kissam Patita has been approved and returned back the Revenue Misc Case record bearing No.01/2020 vide Letter No. 1832 dt.20.11.2020 of Sub-Collector, Nayagarh for eventual settlement in favour of School & Mass Education, Odisha, Bhubaneswar for construction of Odisha Adarsh Vidyalaya, Nuagaon over the said Govt. Land.

LAND SCHEDULE

Mouza	Khata No.	Plot No.	Area (In Ac.)	Kissam
Nuagaon	187	1	Ac07.24dec.	Parbat-I
		Total	Ac.07.24dec.	

Accordingly R.K. has also Corrected the R.O.R. of the above land schedule being transferred from Abada Ajogya Anabadi Khata with kissam Parbat -I to Abada Jogya Anabadi Khata with kissam Patita for eventual settlement in favour of School & Mass Education Deptt., Odisha for construction of Odisha Adarsh Vidyalaya, Nuagaon over the said Govt. Land.

**Land Schedule under Abada Ajogya Anabadi Khata  
(Before change of Classification)**

Mouza	Khata	Plot	Area	Kissam
1	2	3	4	5
Nuagaon	187	1	Ac07.24dec.	Parbat-I

Examined and found to be a true copy. Entries Correctly assessed  
Sainpa properly paid

Head of Office

True Copy

Section Officer

Prepared

*[Signature]*  
19/08/2023

*[Signature]*  
22-08-2023

**Land Schedule under Abada Jogya Anabadi Khata  
(After Change of Clasiflcation)**

Mouza	Khata	Plot	Area	Kissam
1	2	3	4	5
Nuagaon	186	1/1848	Ac07.24dec.	Patita



After correction of R.O.R., proclamation be issued & published in the locality by beat of drum for inviting public objection if any from the locality.

Put up after objection period is over.

Dictated.

Tahasildar Nuagaon

Tahasildar Nuagaon.

06.1.2023

The case record is put up today on receipt of served copy of proclamation from the locality. It is seen that the proclamation has duly published in the locality by beat of drum on dt. 30.11.2022. But no objection has yet been received from the locality during objection period.

The District Education officer, Nayagarh has applied Govt. Land measuring an area of Ac.7.24dec. pertaining to Plot No. 01 under Abada Ajogya Anabadi Khata No. 187 of Mouza Nuagaon and an area of Ac.1.30dec. Plot No. 101 under Rakhita Anabadi Khata No. 137 of Mouza Ambajhari for construction of Odisha Adarsha Vidyalaya at Nuagaon. And the site selection proposal have been transmitted to the Sub-Collector, Nayagarh vide this office letter No. 1732 dt.25.08.2020 for approval & the Sub-Collector, Nayagarh has communicated the approved copy of the site selection proposal to this office vide Letter No. 1435/Rev dt.25.09.2020.

Prepared

*[Signature]*

Copied

19.08.2023

Examined and found to be a true copy. Folios correctly assessed. Gatmpa property.

Head Copying Clerk

True Copy

*[Signature]*  
Section Officer 23.08.2023

On verification of R.O.Rs. it reveals that the applied Govt. Land measuring an area of Ac.7.24dec. pertaining to Plot No. 01 under Abada Ajogya Anabadi Khata No. 187 of Mouza Nuagaon having Kisam Parbat-I which was objectionable in nature. So the classification of the said objectionable land has been changed from Abada Ajogya Anabadi Khata with Kisam Parbat-I to Abada Jogya Anabadi Khata with kisam Patita vide Revenue Misc Case No. 01/2020 as per Rule 34(e) of the Odisha Survey & Settlement Rules, 1962 and Revenue & Excise Deptt. Notification No.67021/R Dt.16.12.1998 for eventual settlement in favour of School & Mass Education, Odisha, Bhubaneswar for construction of Odisha Adarsh Vidyalaya at Nuagaon being approved by the Sub-Collector, Nayagarh vide his office letter No.1832/Rev. Dt.20.11.2020. Accordingly R.O.R has been corrected for the above purpose and issued fresh proclamation for inviting publication if any from the locality within the stipulated time period. The proclamation was duly published in the locality by beat of drum on dt. 30.11.2022. But no objection has yet been received from the locality during objection period.

In the other hand some public have filed W.P. (C) bearing No. 32482/2020, W.P.(C) (PIL) bearing No. 29891/2020 and NGT bearing No. 36/2022 before the Hon'ble High Court and National Green Tribunal against the site selection. But the Hon'ble High Court passed order in favour of the State Govt. and disposed of the W.P.(C) and W.P.(C) (PIL). The Collector, Nayagarh has also complied the Orders of Hon'ble N.G.T. and ordered to prepare alienation Case to settle the land in favour of the School & Mass Education Deptt., Odisha, Bhubaneswar Marfat Odisha Adarsha Vidyalaya, Nuagaon for construction of Odisha Adarsha Vidyalaya at Nuagaon.

Prepared

*[Signature]*  
Copies

19.08.2023

Examined and found to be a true  
copy. Folios Correctly assessed.  
Satmpa properly paid

*[Signature]*  
Head Company Clerk

True Copy

*[Signature]*  
Section Officer

23.08.2023

Hence Send the alienation case record bearing No. 01/2020 along with Revenue Misc Case (for change of classification) Record bearing No. 01/2020 to the Collector, Nayagarh through the Sub-Collector, Nayagarh for sanction of alienation proposal in respect of the following Govt. Land In favour of the School & Mass Education Deptt., Odisha, Bhubaneswar for construction of Odisha Adarsha Vidyalaya at Nuagaon.

**LAND SCHEDULE**

Mouza	Khata	Plot	Area	Kissam
1	2	3	4	5
Nuagaon	186 (Abada Jogya Anabadi)	1/1848	Ac.07.24dec.	Patita
Ambajhari	137 (Rakhita Anabadi)	101	Ac.1.30dec.	Gharabari
		Total	Ac.8.54	

Dictated.

Tahasildar, Nuagaon

Tahasildar, Nuagaon.

Prepared

*[Signature]*  
19/08/2023

Examined and found to be a true copy. Folios correctly assessed Satmpa provided.

*[Signature]*  
19/8/23  
Head Copying Clerk

True Copy

*[Signature]*  
23.08.2023  
Section Officer





Officer's Order &amp; Signature

2

Perused the recommendation of Tahasildar, Nuagaon in Alienation Case No. 01/2020 for sanction of alienation of following schedule of Govt. land in favour of School & Mass Education Deptt., Odisha, Bhubaneswar marfat Odisha Adarsha Vidyalaya, Nuagaon. The Tahasildar, Nuagaon has submitted the alienation case basing on the revised principle of Govt. for regularization of unauthorized occupation of Govt. land of Govt./Aided Educational Institution communicated vide Resolution No. 35491 dtd. 25.11.2021 of R. & D. M. Deptt. The School is a Govt. School.

Schedule of Land

Mouza	Khata No.	Plot No.	Area (In Ac.)	Kissam
Nuagaon	186	1/1848	7.24	Patita
Ambajhari	137	101	1.30	Gharabari
		Total:-	8.54	

General proclamation has been duly published under rule 5(5) & (6) of OGLS Rule, 1983. There is no tree growth and no sairat sources on the said land. The land belongs to rural area. The Tahasildar, Nuagaon has observed the check list in his case record. The Tahasildar has also submitted spot visit memorandum and the land is leasable in nature and it is not coming under D.L.C.

The Collector is the competent authority for sanction of alienation of the above land as per rule-11, schedule-II of O.G.L.S Rule 1983 & instructions contained in point-4 (vii) of the recent circular No. 35491 dtd. 25.11.2021 of R. & D. M. Deptt., Odisha, Bhubaneswar.

Since the Tahasildar has observed the procedure & provisions of OGLS Rule, the alienation case is recommended to Collector, Nayagarh for sanction of alienation of above schedule of Govt. land in favour of School & Mass Education Deptt., Odisha, Bhubaneswar marfat Odisha Adarsha Vidyalaya, Nuagaon for construction of school building on free of all charges as per Rule-283(1) of O.G.F.R. as the alienation is in favour of Govt. Department.

Sub-Collector, Nayagarh

Prepared

*[Signature]*  
19/08/2023

Examined and found to be a true copy. Folios Correctly assessed Satmpa properly paid.

Head Computing Clerk

True Copy

*[Signature]*  
23/08/2023  
Section Officer

Orders Sl.No. & Date	Officer's Order & Signature	Rev.
1	2	3

30.5.2022

Perused the recommendation of Tahasildar, Nuagaon & Sub-Collector, Nayagarh in Alienation Case No. 01/2020 for sanction of alienation of following schedule of Govt. land in favour of School & Mass Education Deptt., Odisha, Bhubaneswar marfat Odisha Adarsha Vidyalaya, Nuagaon. The Tahasildar, Nuagaon has submitted the alienation case basing on the revised principle of Govt. for regularization of unauthorized occupation of Govt. land of Govt./Aided Educational Institution communicated vide Resolution No. 35491 dtd. 25.11.2021 of R. & D. M. Deptt. The School is a Govt. School.

Schedule of Land

Mouza	Khata No.	Plot No.	Area (In Ac.)	Kissam
Nuagaon	186	1/1848	7.24	Patita
Ambajhari	137	101	1.30	Gharabari
		Total:-	8.54	

General proclamation has been duly published under rule 5(5) & (6) of OGLS Rule, 1983. There is no tree growth and no sairat sources on the said land. The land belongs to rural area. The Tahasildar, Nuagaon has observed the check list in his case record. The Tahasildar has also submitted spot visit memorandum and the land is leasable in nature and it is not coming under D.L.C.

Since the Tahasildar has observed the procedure of OGLS Rule and in accordance with provisions contained in the recent circular No. 35491 dtd. 25.11.2021 of R. & D. M. Deptt., the alienation of aforesaid Govt. land is hereby sanctioned in favour of School & Mass Education Deptt., Odisha, Bhubaneswar marfat Odisha Adarsha Vidyalaya, Nuagaon for construction of school building on free of all charges as per Rule-283(1) of O.G.F.R. as the alienation is in favour of Govt. Department.

*[Signature]*  
Collector, Nayagarh

True Copy

Examined and found to be a true copy. For correctness assessed Satnipa pradhan

Prepared  
*[Signature]*  
Head Computing Clerk

*[Signature]*  
Section Officer  
23.08.2023

The case record is put up today after receipt of the Order No. 1348 dt.31.05.2023 of the Collector, Nayagarh along with Alienation Case Record bearing No. 01/2020 and Rev. Misc Case Record bearing No.01/2020. It reveals from the order that the following Govt. Land has been sanctioned in favour of School & Mass Education Department, Odisha, Bhubaneswar marfat Odisha Adarsha Vidyalaya, Nuagaon for construction of School Building Vide Alienation Case No. 01/2020 of this Tahasil.

Mouza	Khata No	Plot No	Area (in Ac.)	Kissam
1	2	3	4	5
Nuagaon	186	1/1848	Ac.7.24dec.	Patita
Ambajhari	137	101	Ac.1.30dec.	Gharabari
		Total	Ac.8.54dec.	

The Sanction of Alienation is subject to the following terms & conditions :-

- 1- The Lessee (School & Mass Education Department, Odisha, Bhubaneswar) shall have only the surface right over the land.
- 2- The land shall be utilized for the purpose for which it is sanctioned. No prayer for exchange of the existing land site shall be entertained in future.
- 3- If the land is not utilized for the purpose for which it is sanctioned, the same shall be reverted back to Govt. in Rev. and D.M. Deptt. on free from all encumbrances.
- 4- The land or any part of the land shall not be transferred / sub-let to any other purpose without the prior permission of the lesser (Collector, Nayagarh).
- 5- Infringement of any of the above conditions would result in resumption of the land to the Govt. In Revenue & Disaster Management Deptt., Orissa free from all encumbrances without payment of any compensation for the land or for structure is erected there on and on any improvement which might have been carried out on the land.



Prepared

*[Signature]*  
19/08/2023

Examined and found to be a true copy. Folios correctly assessed Satmpa properly paid

*[Signature]*  
16/08/23  
Head Community Clerk

True Copy

*[Signature]*  
23.08.2023  
Section Officer

Hence Record Keeper of this Tahasil is hereby directed to correct the R.O.R. and issue Patta in favour of the of School & Mass Education Department, Odisha, Bhubaneswar marfat Odisha Adarsha Vidyalaya, Nuagaon for construction of School Building. After correction of R.O.R. issue intimation slip to R.I., Nuagaon and Intimate the same to the undersigned soon after correction of R.O.R.

Send the case record to Record Keeper for necessary correction of R.O.R.

Dictated.

*[Signature]*  
26.6.23  
Tahasildar, Nuagaon

*[Signature]*  
26.6.23  
Tahasildar, Nuagaon

Prepared  
*[Signature]*  
19.08.2023  
Copies

Verified and found to be a true copy. Fees Correctly assessed. Satmpa properly paid.  
*[Signature]*  
Head Compiling Clerk



Certified to be True Copy  
*Jayanta Kumar Chheda*  
23.08.2023  
Section Officer  
Authorised U/S 76 Act. of 1972  
Tahasil Office, Nuagaon.

C.A. No. 118 dt. 19.08.2023  
Application for Copies -- Rs. 4/-  
Serching fee --- 1/-  
Extra fee --- 1/-  
Number of papers --- 1/-  
Folios 5 --- 10/-  
Plain paper --- 1/-  
printed forms --- 1/-  
Tracing cloth --- 15/-  
Copying fees number of words 15  
In words --- Fifteen

*[Signature]*  
Office In-charge  
Record Room

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rict - Odisha

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Annexure-8

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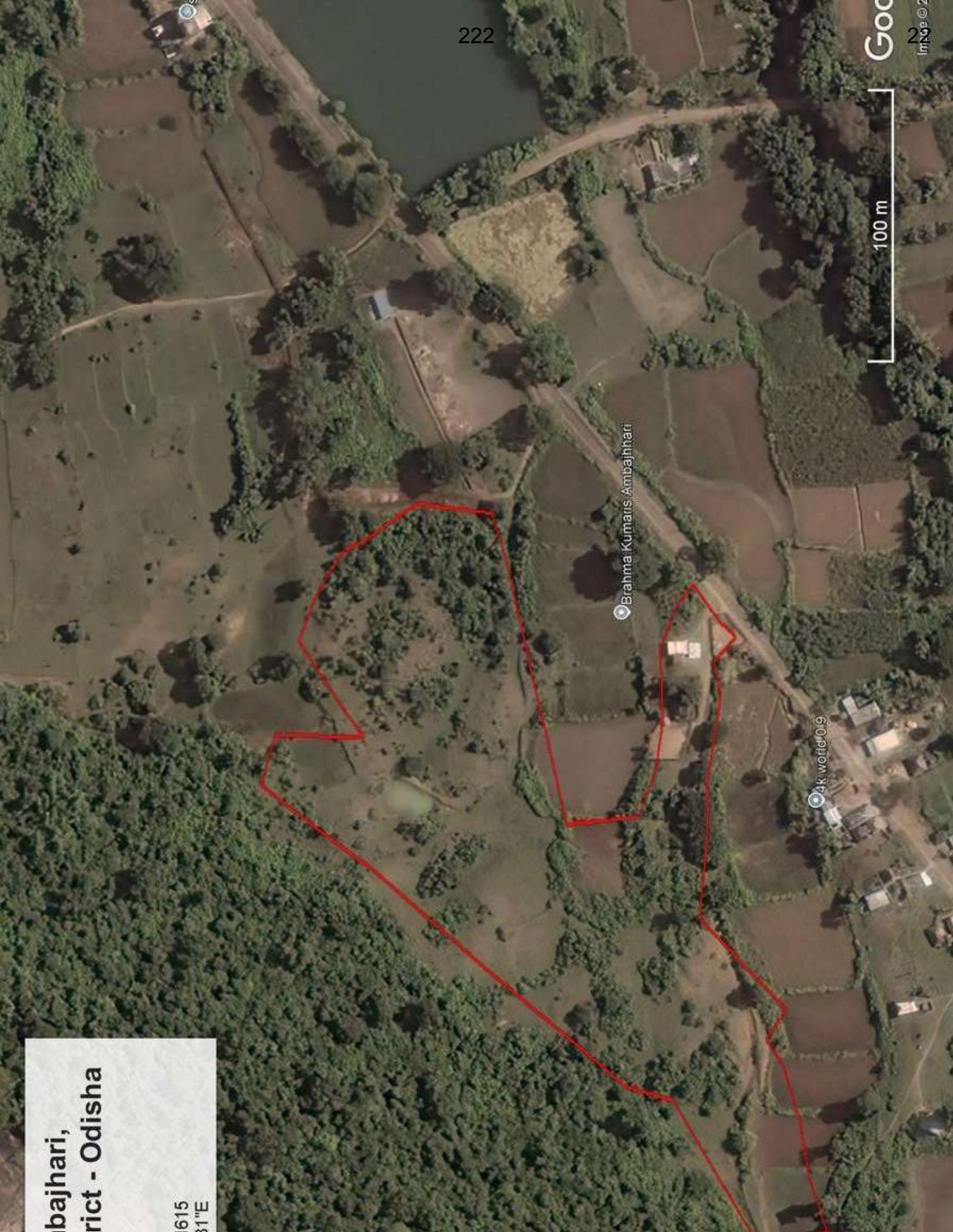
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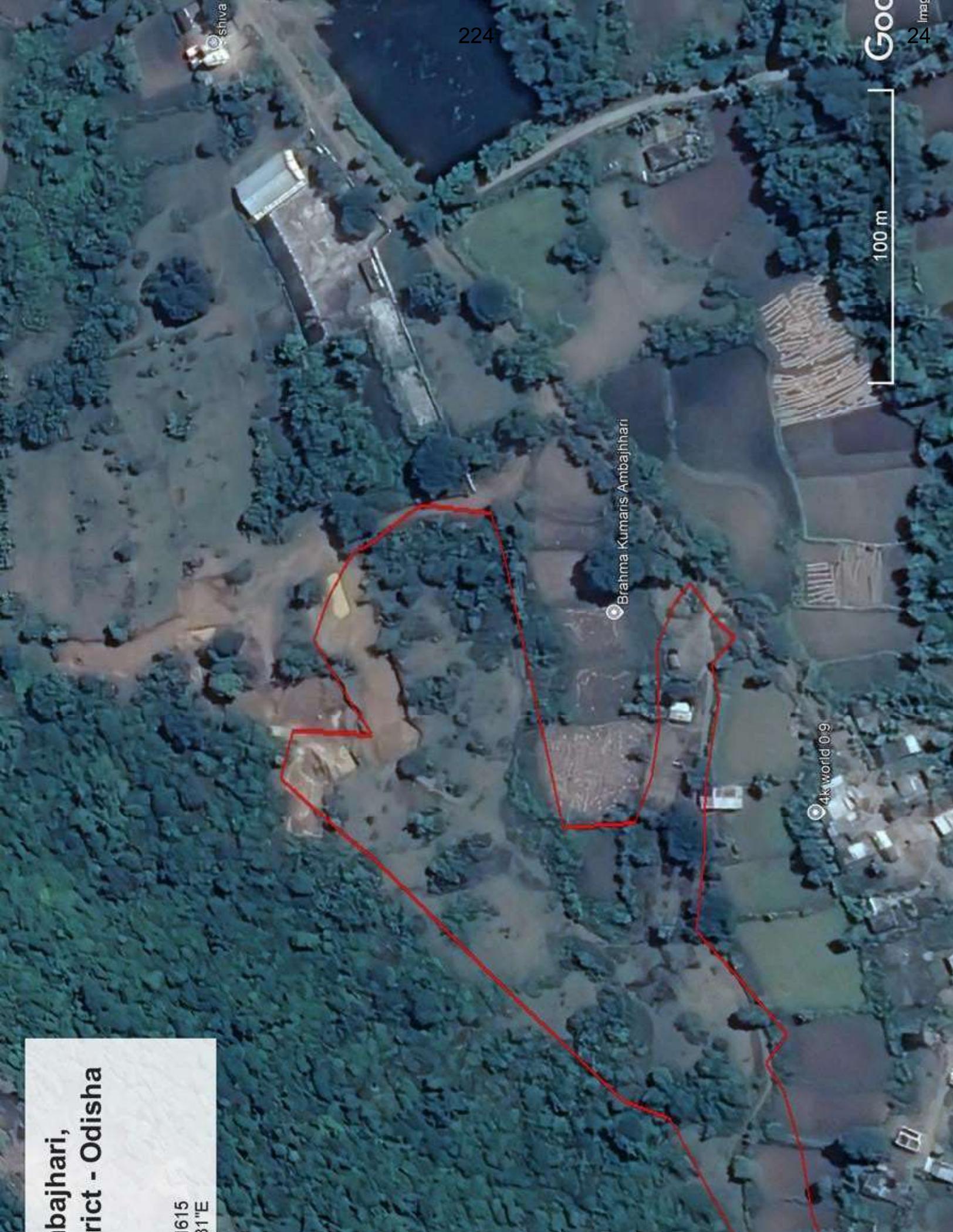
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Image © 2023

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# Annexure-9





